

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI
Company Appeal (AT) (Ins) No.711 of 2019

IN THE MATTER OF:

Sushila Lakhotia

...Appellant

Versus

Zeal Developers Pvt. Ltd.

...Respondent

**For Appellant: Shri Sandeep Bhuraria, Shri Aman Anand and
 Shri Parth Kaushik, Advocates**

For Respondent: None

O R D E R

28.01.2020 Counsel for the Appellant - Shri Sandeep Bhuraria states that in view of arbitration proceedings, Hon'ble High Court of Delhi has directed mediation between the parties and the same is fixed today evening.

Counsel for Respondent had appeared on 9th September, 2019 but since then, has not been attending. Counsel for Appellant states that by way of precaution, the Counsel will send an e-mail to the Advocate of the Respondent informing the next date.

As mediation is fixed today in the evening, learned Counsel for the Appellant states that the Appellant wants to wait for some time.

List the Appeal 'for admission (after Notice)' on 17th February, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md